Juvenile Welfare Officers are its members. The Inspector (Investigation) ensures that immediate action is initiated as per the Standing Order on receipt of a complaint, and complete records are maintained regarding efforts made by them to trace the missing child. SHOs and senior officers regularly monitor/review the functioning of this desk.

Sending of Letter Rogatory

†2369. SHRI RAM JETHMALANI: SHRI RAVI SHANKAR PRASAD:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that hundreds of Letter Rogatory from country have been sent to several countries of the world;
- (b) if so, the actual number of the letters sent and the time since when these letters have been pending without any action;
- (c) whether reminders for taking early action on these letters have been sent by the Government of India; and
 - (d) if so, the total number of reminders sent and the total money spent thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) 226 Letter Rogatories sent by the Government of India through diplomatic channels to various countries are pending for execution. A Statement of pending Letters Rogatory is annexed.

(c) and (d) Quarterly reminders are being sent by the Government of India to the concerned Foreign Governments through Diplomatic Channels. As these LRs and subsequent reminders are sent through diplomatic channels, separate cost on these cannot be worked out.

Statement

LRs pending aboard as on 31.05.2011

SI. No.	Name of the Country	No. of LRs pending	Earliest Pendency to Latest Pendency
1	2	3	4
1.	Australia	05	2002 to 2010
2.	Bahamas	02	2001 to 2009
3.	Bahrain	02	2006 and 2011

[†]Original notice of the question was received in Hindi.

1	2	3	4
4.	Bangladesh	03	2001 to 2004
5.	Belgium	02	2009
6.	Benin	01	2000
7.	British ∀irgin Islands	02	2009
8.	Canada	05	2000 to 2011
9.	Cayman Island	01	2009
10.	Cook Islands	03	2007
11.	Czech Republic	01	2009
12.	Cyprus	01	2010
13.	Egypt	01	1999
14.	France	02	1993 to 2009
15.	Gambia	01	2000
16.	Germany	03	2005 to 2007
17.	Ghana	01	2007
18.	Greece	01	2004
19.	Guinea Bissau	01	2000
20.	Hong Kong	08	2002 to 2010
21.	Indonesia	01	2000
22.	Isle of Man	01	2009
23.	Israel	04	2000 to 2009
24.	Italy	02	2000 and 2010
25.	Ivory Coast	01	2000
26.	Japan	03	2000 to 2004
27.	Kenya	02	2000 to 2007
28.	Kuwait	04	2006 to 2007
29.	Latvia	02	2009 to 2011
30.	Lebanon	02	2000 to 2008

1	2	3	4
31.	Malaysia	04	2004 to 2008
32.	Mauritius	05	2004 to 2011
33.	Nepal	06	2010 to 2011
34.	Netherlands	02	2005 to 2007
35.	New Zealand	04	2008
36.	Nigeria	05	2009
37.	Oman	01	2006
38.	Pakistan	06	2005 to 2011
39.	Paraguay	01	2000
40.	Qatar	01	2007
41.	Russia	02	2003 to 2009
42.	Saudi Arabia	03	2003 to 2010
43.	Senegal	01	2000
44.	Singapore	06	2009 to 2011
45.	Slovakia (Republic of Slovakia)	01	2009
46.	South Africa	02	2002 and 2005
47.	Spain	01	2009
48.	South Korea	03	2010 to 2011
49.	Sri Lanka	04	2001 to 2004
50.	Sudan	01	2004
51.	Swaziland	01	2005
52.	Sweden	01	2010
53.	Switzerland	03	2007 to 2010
54.	Tanzania	01	2000
55.	Thailand	07	2002 to 2009
56.	Turkey	01	2008
57.	U.A.E.	36	2000 to 2011

1	2	3	4
58.	U.K.	26	2000 to 2011
59.	U.S.A.	22	2001 to 2011
60.	Uganda	01	2010
	TOTAL	226	

Internal security to private sector companies

†2370. SHRI RAVI SHANKAR PRASAD: SHRI RAMCHANDRA PRASAD SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that there is a proposal to assign the responsibility of internal security to the private sector companies;
 - (b) if so, the draft of the proposal; and
- (c) the reasons which have driven Government to move the said proposal so as to bring it to effect?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) As per available information, no proposal to assign the responsibility of internal security to the Private Sector companies is under consideration with the Government.

However, private security agencies are allowed to provide security services to any industrial or business undertaking or a company or any other person or property within the provisions of the Private Security Agencies (Regulation), Act, 2005.

Financial assistance to M.P. for relief to farmers

†2371. SHRI PRABHAT JHA: SHRI RUDRA NARAYAN PANY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that financial assistance has been sought by the Madhya Pradesh Government to provide immediate relief to the farmers of the State affected by natural calamity;
- (b) if so, the details thereof and whether financial assistance has been declared by Government; and
 - (c) if not, the reasons therefor?

[†]Original notice of the question was received in Hindi.